

NOTIFICATIONS ISSUED UNDER KERALA CINEMAS (REGULATION) ACT, MOTOR VEHICLES ACT, KERALA WEIGHTS AND MEASURES (ENFORCEMENT) ACT, MADRAS MOTOR VEHICLES TAXATION ACT AND PAYMENT OF SALARIES AND ALLOWANCES ACT.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re-lay—

(i) a copy of Notification No. G.O. MS. 408/59, dated the 15th May, 1959 under sub-section (3) of Section 13 of the Kerala Cinemas (Regulation) Act, 1958 read with clause (b) of the proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala, published in Kerala Gazette making certain amendment to the Kerala Cinemas (Regulation) Rules, 1958. [Placed in Library. See No. LT-1772/59.]

(ii) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, published in Kerala Gazette:

(a) Notification No. T.B. 1-10008/56/PW, dated the 1st June, 1959 making certain amendments to the Travancore-Cochin Motor Vehicles Rules, 1952.

(b) Notification No. T.B. 1-10008/56/PW, dated the 1st June, 1959, making certain amendments to the Madras Motor Vehicles Rules, 1940. [Placed in Library. See No. LT-1773/59.]

(iii) A copy of each of the following Notifications under sub-section (5) of Section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, published in Kerala Gazette making certain amendments to the Kerala Weights and

Measures (Enforcement) Rules, 1958:—

(a) Notification No. 14587/E1/59/Rev. dated the 12th June, 1959.

(b) Notification No. 19603/E1/59/Rev. dated the 7th July, 1959.

(c) Notification No. 22537/E1/59/Rev. dated the 11th August, 1959. [Placed in Library. See No. LT-1817/59.]

(iv) A copy of Notification No. 17551/59/PW/TI, dated the 10th September, 1959 under sub-section (2) of Section 11 of the Madras Motor Vehicles Taxation Act, 1931 read with clause (b) of the proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala, published in Kerala Gazette.

(v) A copy of Notification No. G.O. (P) 552, dated the 2nd June, 1959 under sub-section (2) of Section 10th of the payment of Salaries and Allowances Act, 1951 read with clause (b) of the proclamation, dated the 31st July, 1959, issued by the President in relation to the State of Kerala, published in Kerala Gazette containing the Kerala Ministers' and Speaker's Travelling Allowance and Daily Allowance Rules, 1959. [Placed in Library. See No. LT-1840/59.]

AMENDMENTS TO INTERNATIONAL COPYRIGHT ORDER

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to lay on the Table, under Section 43 of the Copyright Act, 1957, a copy of each of the following Notifications making certain amendments to the International Copyright Order, 1958:—

(i) S.O. No. 57, dated the 6th January, 1960.

(ii) S.O. No. 106 dated the 13th January, 1960. [Placed in Library. See No. LT-1883/60.]